GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN-STARRED QUESTION NO. 5741 TO BE ANSWERED ON 04.04.2025

CHILD ADOPTION LAW

5741. SHRI ANIL YESHWANT DESAI:

- Will the Minister of Women and Child Development be pleased to state:
- (a) whether Indian adoption laws provide adequate care for safe future/atmosphere of the child;
- (b) the details of the special provisions made if the adoption request is by a foreign couple;
- (c) whether the Government is monitoring/preventing adoption by the people not authorized under the law and if so, the details thereof; and
- (d) the number of people arrested during the last five years for illegal adoptions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a): The Ministry of Women and Child Development is the nodal Ministry for Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) which is the primary legislation for ensuring safety, security, dignity and wellbeing of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment, rehabilitation and social reintegration.

Under the JJ Act, 2015, the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 (as amended in 2022) and the Adoption Regulations, 2022, thereunder, a uniform legal framework for adoption is available across the country. Overall, this comprehensive framework ensures that every child in need of care and protection can

find a safe, permanent, and loving family through a transparent and legally sound adoption process.

- (b): Section 59 of the JJ Act, 2015 provides procedures for Inter-country adoptions of an orphan, an abandoned and a surrendered child. Further, regulations 15 to 23 of the Adoption Regulations, 2022 provide adoption procedures for NRI, OCI and Foreign Prospective Adoptive Parents.
- (c): Adoption process is completely online and transparent through the designated CARINGS portal. There is no scope to register illegal adoptions through CARINGS portal.

(d): No such information is maintained centrally.
